

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO135(ND)/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

Smt. Ina Malhotra
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 04.10.2016**

NAME OF THE COMPANY:

M/S Supreme Infrastructure India Pvt. Ltd.
Vs.

M/s. San Jose Supreme Tollways Development Pvt. Ltd. Ors


**SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.**

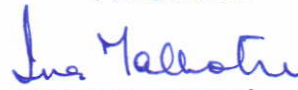
<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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ORDER

Petition mentioned.

2. We have heard learned counsel for the parties at some length. Learned counsel for the Respondents states that reply shall be filed within three weeks with a copy in advance to the counsel opposite and in the meantime no precipitate action would be taken by them . It has further been stated that respondents shall not take any stand in support of the termination of the contract dated 24th June 2016.
3. Rejoinder if any shall be filed within one week thereafter.
4. List on 28th October 2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(INA MALHOTRA)
MEMBER (J)

4th October, 2016
(A.k. Arora)